

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO.1463**

**TO BE ANSWERED ON WEDNESDAY, THE 19<sup>TH</sup> DECEMBER, 2018**

**Integrated Legal Division**

**1463. SHRI DUSHYANT CHAUTALA  
SHRI KUNWAR BHARATENDRA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has planned an Integrated Legal Division (ILD) with the aim of reducing litigation and providing competent legal advice to stem huge losses to the exchequer and if so the details thereof;
- (b) whether such move will reduce the number of pending cases and if so the details thereof and the steps taken by the Government in this regard;
- (c) whether the Government can provide the timeline for the Cabinet deliberation and release of final proposal; and
- (d) whether the Government would clarify if such a mechanism is intended to be established at the State level?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE  
AFFAIRS  
(SHRI P P CHAUDHARY)**

(a) to (d):

A proposal has been prepared to set up Integrated Legal Divisions (ILD). As part of the ILD Scheme, appropriate Officers will work in Ministries/Departments and clusters thereof, to facilitate the Ministries/Departments on the issues which are generally referred by them to the Ministry of Law & Justice for legal opinion, vetting etc. The objective of the proposal is to manage Government litigation by

providing appropriate and timely legal advice. The proposal is under consideration of the Government and may be put in place at the earliest after necessary approvals are obtained. The mechanism is intended for the Central Government Ministries/Departments only.